

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

**OA No. 1664/2018
MA No. 1855/2018**

This the 12th day of April, 2019

**Hon'ble Mr. S.N. Terdal, Member (J)
Hon'ble Mr. A.K. Bishnoi, Member (A)**

1. Vineet Mehta,
S/o Sh. S. M. Mehta
Aged 35 years
R/o G-94, Arya Samaj Road, Uttam Nagar
New Delhi – 110059

2. Kavita Malhotra,
D/o Sh. OS Malhotra
Aged 34 years
R/o E-195, GF, Amar Colony,
Lajpat Nagar,
New Delhi-110024
(Fresh Applicant)

...Applicants
(By Advocate: Ms. Amita Singh Kalkal)

VERSUS

1. Govt. of NCT,
Through its Chief Secretary
Department of Education,
Old Secretariat, Delhi.

2. Delhi Subordinate Service Selection Board.
Through its Secretary,
UTCS Building, Vishawas Nagar,
Shadara, Delhi-110032.

... Respondents

(By Advocate: Sh. Anuj Kumar Sharma)

ORDER (Oral)

Hon'ble Mr. S.N. Terdal:

Heard.

2. The applicants had applied for the post of Physical Education Teacher. They were shortlisted. They had uploaded the certificates with respect to their meritoriousness in sports field.

3. According to the respondents the certificates were not in prescribed format as required under DOP&T O.M. dated 12.11.1987. The averments made by the respondents in their counter in this regard are as follows:-

“The applicants, though eligible for grant of age relaxation for meritorious sportspersons, he has not furnished the requisite certificate in the prescribed form, i.e., Form-2 & Form-3 annexed with DOPT O.M. dated 04.08.1980 as Annexure-B. It has been clearly mentioned in the DOPT OM dated 12.11.1987 that the concession will be available to those sportspersons who satisfy all other eligibility conditions relating to educational qualifications etc. and furnish a certificate in the form and from an authority prescribed in the O.M. dated 4th August, 1980. A specimen of the certificate required to be given for availing age relaxation is annexed as **Annexure-A&B**.”

4. The counsel for the applicants submitted that the applicants have later filed the certificates in the prescribed format and they be held to have complied with the said OM and respondents-DSSSB be directed to recommend their names, and in support of her case, she has relied upon the order dated 06.12.2018 passed in OA No. 4000/2017. Respectfully agreeing with the reasoning given in the said order, we hold that the certificates furnished by the applicants be

treated as the certificates complying with the requirement of OM dated 12.11.1987.

5. In the facts and circumstances of the case stated above, we quash the Rejection Notice No-203 dated 07.11.2017 (Annexure- A/1) with respect to the applicants. We direct the DSSSB to recommend the name of the applicants for the said post within two months from the date of receipt of certified copy of this order.

6. Accordingly, the OA is disposed of. There shall be no order as to costs.

(A.K. Bishnoi)
Member (A)

(S.N.Terdal)
Member (J)

/ns/